

IN THE COURT OF VACATION SESSIONS JUDGE, DINDIGUL

**PRESENT: Selvi. M.K. Jamuna, M.L.,
Vacation Sessions Judge, Dindigul.**

Thursday, the 27th day of May 2021

CV CrI.M.P. No.31/2021

Saravanan, 35/2021 S/o. Palanichamy .. Petitioner/Accused
/vs/
State through
Inspector of Police, Vadamadurai PS. .. Respondent/Complainant
Cr. No.452/2021

This e-bail petition is coming on this day for hearing before me in the presence of Thiru.N.Prabakaran, Advocate for the petitioner and of Thiru. R.Manoharan, Public Prosecutor for the state are on record and on considering the online submissions of either side and on perusal of available records, this court passed the following

ORDER

Petition filed u/s.438 Cr.P.C. petitioner/accused prays to grant him anticipatory bail for the offences U/S.379 of IPC in Cr.No.452/2021 of the respondent police. The occurrence took place on 15.05.2021.

The learned counsel for the petitioner stated that the case of the prosecution was that the petitioner /accused illegally transported one unit of sand in his vehicle and thereby he has committed the offence punishable U/S. 379 IPC, that the petitioner has not committed any offence as alleged by the prosecution, that the petitioner has been falsely implicated in this case for statistical purpose, that there is no previous case pending as against the petitioner, that the case properties have been recovered, that the petitioner has permanent abode, there is no chance for absconding, that the petitioner apprehend for arrest and he prays for anticipatory bail.

The learned Public Prosecutor for the State vehemently raised objection for anticipatory bail. However, he has conceded that one unit of sand and vehicle have been recovered, that no previous case is pending as against the accused.

Online submission of either side heard. Records perused. Considering the facts that the properties have been recovered and no previous case is pending as against the petitioner as stated by the learned Public Prosecutor and on considering the prevention measure of COVID-19 Pandemic and the urgent need and necessity to ensure social distancing and upon considering the facts and circumstances of the case, this Court inclines to grant anticipatory bail to the petitioner/ accused with stringent condition. Anticipatory Bail is granted to the petitioner/ accused on strict compliance of the following conditions.

.2.

1. The petitioner/accused is directed to pay a sum of Rs.25,000/- (Rupees Twenty Five Thousand only) as non-refundable amount, without prejudice of his rights, to the account of "Dean, Dindigul Medical College Head Quarters Hospital, Dindigul - 624 001 - **Account No.5616101004223 / IFSC Code No.CNRB0005616 (Canara Bank, Salai Road, Dindigul Branch) on or before 03.06.2021** for Corona Relief Activities. The Hospital Authorities are instructed to utilize the said amount to improve the infrastructure facilities of the hospital.
2. The petitioner/accused shall in the event of arrest by the respondent police or his surrender before the learned Additional District Munsif -cum- Judicial Magistrate, Vedasandur **in between the period from 19.07.2021 to 2.8.2021** be released on bail on production of acknowledgement for payment and on executing his own bond for a sum of Rs.10,000/- with two sureties each for a like sum to the satisfaction of the learned Magistrate without fail, failing which the anticipatory bail shall stand cancelled automatically.
3. The petitioner/accused shall make himself available for interrogation by the police officer as and when required.
4. The petitioner/accused shall not directly or indirectly make any inducement threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the court or to any police officer.
5. The petitioner/accused shall not leave the town without prior permission of the court.
6. The petitioner/accused shall not tamper with evidence or witness either during investigation or trial.
7. The petitioner/accused shall not abscond either during investigation or trial.

Pronounced by me, this the 27th day of May 2021.

Sd/- M.K.Jamuna
Vacation Sessions Judge,
Dindigul

- Since this bail order is electronically generated, does not require signature and court seal.
- This order is available in E-Courts Official Web Site,
" https://districts.ecourts.gov.in/case_status/case_number"

Copy to

The Additional District Munsif-Cum-Judicial Magistrate, Vedasandur
The Public Prosecutor, Dindigul.

The Inspector of Police, Vadamadurai PS.,

To ensure social distancing, they are requested to
download the order from the official web site link.

Thiru.N.Prabakaran, Advocate
for the petitioner.